

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

TP 98 of 2019 [CP(IB) 501 of 2019]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.06.2021**

Name of the Company: Shobhit Ram Shah & Ors
v/s
Sai Prakash Properties Ddevelopment Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

A leave note is received from the side of Learned Lawyer, Ms. Natasha Dhruvan Shah for the Petitioner requesting for time.

The prayer is allowed.

List the matter on 15.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 3rd day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**